#### GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO.3345 TO BE ANSWERED ON 17.12.2021

### **UK COURT JUDGEMENT**

#### 3345. DR. G. RANJITH REDDY:

Will the Minister of External Affairs be pleased to state:

- (a) whether the UK court has given its judgement regarding Nizam's 35 million pounds belong to India;
- (b) if so, the details of the judgement thereof;
- (c) whether since Nizam ruled Hyderabad these 35 million pounds belongs to the State of Telangana;
- (d) if so, whether the Ministry proposes to transfer this money to the Government of Telangana the moment it reaches the country; and
- (e) if not, the reasons therefor?

## ANSWER THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [SHRI V. MURALEEDHARAN]

(a) to (e) On 2 October 2019, the UK High Court upheld the claims of India in the 70 years old Hyderabad Funds Case.

The matter relates to the Fund, which amounts to nearly 35 million Pound Sterling, that was lying frozen with the National Westminster Bank, London due to contesting claims by India, Pakistan and the two grandsons of the 7th Nizam of Hyderabad.

The UK High Court ruled that the Union of India, along with the two grandsons of the 7th Nizam of Hyderabad, are the only successors in title to the Fund.